

(ख) नरोरा परमाणु बिजलीघर की विद्युत उत्पादन क्षमता क्या है : और

(ग) नरोरा परमाणु बिजलीघर कब तक अपनी पूर्ण क्षमता से बिजली का उत्पादन शुरू कर देगा तथा वहां से किन किन जिलों को बिजली सप्लाई की जाएगी।

विज्ञान तथा प्रौद्योगिकी, इलेक्ट्रॉनिकी तथा पर्यावरण और महासागर विकास विभागों में राज्य मंत्री (श्री सी०पी०एन० सिंह):

(क) जी, नहीं।

(ख) दो यूनिट वाले इस बिजलीघर की स्थापित क्षमता 470 मेगावाट होगी।

(ग) यूनिटों के तैयार होने की संभावित तारीखें नीचे दी जा रही है।

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इस बिजलीघर में पैदा हुई बिजली उत्तरी ग्रिड को दी जाएगी।

Foreign Aid received from USA/Russia to Press Journalists, Labour Unions etc.

5057. SHRI UTTAMBHAI H. PATEL : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether the attention of Government has been drawn that USA, USSR and other countries are giving or propose to give aid to Press, Journalists, Parties, News Papers, Labour Unions, Trade Unionists, Social Workers and others of India and of the Third World countries;

(b) if so, how much such aid is expected to have been received in India by the above during February 1982 to 30 June, 1982 and during the Rule of Previous Government;

(c) the reaction of Government thereto; and

(d) the steps taken by Government to check the same ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS

(SHRI NIHAR RANJAN LASKAR) (a) This matter came up for discussion in Lok Sabha recently. Under Section 4 of the Foreign Contribution (Regulation) Act, 1976, a candidate for election, Correspondent, Columnist, Cartoonist, Editor, Owner, Printer or Publisher of a Newspaper; Government Servant or employee of any Corporation, Member of any Legislature, Political Party or Office bearer thereof is prohibited outright from accepting any foreign contribution from any foreign source, which also includes Government of foreign country or territory. Under Section 5(1) of the Act no organisation of a political nature not being a political party, so specified by the Government of India in the Official Gazette, shall accept any foreign contribution except with the prior permission of the Central Government Under Section 6(1), an association having a definite cultural, economic, educational, religious or social programme can accept foreign contribution without the permission of the Central Government but it is required to submit half yearly returns to the Central Government with regard to the foreign contribution received by it, the source from which and the manner in which such contribution was received and the purpose for which and the manner in which such contribution was utilised, followed by an annual audited report duly signed by a Chartered Accountant.

The Press, Journalists, Political Parties and Newspapers fall under section 4 of the Act. Labour Unions notified under Section 5(1) of the Act, can accept foreign contribution only with prior permission of the Central Government.

(b) to (d) : Does not arise.

Liberalisation of Industrial Licensing Policy

5058. SHRI CHITTA BASU : Will the Minister of INDUSTRY be pleased to state :

(a) whether it is a fact that with the recent amendment of the Appendix I of the Industrial Policy Statement there has been wide liberalisation of the Industrial Licensing Policy ;